

Notifications and Orders

(85) Substitution of Directions under 'Institutional Buildings' regarding construction - In supersession of Chief Administrator's Office, Union Territory, Chandigarh's Order dated 17th August, 2003, issued vide Endorsement No. 1 I/2/64-UTFI(4)-2003/5378-5380, dated 21st August, 2003 and in exercise of the powers conferred under Section 4 of the Capital of Punjab (Development and Regulation) Act, 1952, the Chief Administrator, Union Territory, Chandigarh, hereby orders that the existing directions given at Sr. No. 10 under title "Institutional Buildings" regarding construction of Buildings in the Union Territory, Chandigarh, in the Chief Administrator's Office, Union Territory, Chandigarh's order dated 24th August, 2000, issued vide Endorsement No. 1 I/2/64/UTFI(4)- 2000/8354-55, dated 25th August, 2000, shall be substituted with the following: -

"A Generating Set upto 25 K.V, shall be allowed on terraces of S.C.Os. within service zone meant for other services such as cooling towers etc. and in/on residential buildings and institutional buildings, within building zone subject to the condition that air pollution and structure born noise is within norms. This is further subject to clearance by the Chandigarh Pollution Control Committee and Electricity Department of Chandigarh Administration as per their norms".

(See Chandigarh Admn. Gaz. (Extra) dated 1.10.2003 at page 2377- 78)